

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO.2484
(TO BE ANSWERED ON 11.03.2016)**

RTI APPLICATIONS

2484. SHRI PREM DAS RAI

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of applications received in his Ministry under the Right to Information (RTI) Act during the last three years and the current year, department-wise;
- (b) the number of applications in respect of which information has been furnished;
- (c) the number of applications on which information was not given in time along with the reasons for not providing information timely;
- (d) the action taken by the Government in this regard; and
- (e) the steps taken by the Government to provide information in time?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION
AND BROADCASTING**

{COL RAJYAVARDHAN RATHORE (Retd.)}

(a) The number of RTI applications received in the Ministry of Information & Broadcasting (Main Secretariat) during the last three years and the current year is as under:

Year 2013	1926
Year 2014	1832
Year 2015	1870
Year 2016	143 (Upto January 2016)

(b) The number of RTI applications in respect of which information has been furnished within 30 days from the date of receipt of the application is as under:

Year 2013	1741
Year 2014	1475
Year 2015	1473
Year 2016	106 (Upto January 2016)

(c) The number of RTI applications in respect of which information was not given within 30 days from the date of receipt of the application is as under:

Year 2013	185
Year 2014	357
Year 2015	397
Year 2016	37 (pending upto January 2016)

The reasons for not providing information timely included the information being not readily available, the information being voluminous and scattered in various files and lack of clarity about the information sought etc.

(d) & (e) As per the Right to Information Act, 2005, it is mandatory on the part of Public Information Officer either to provide the information or reject the request for any of the reasons specified by the RTI Act within 30 days of receipt of the request. However, information concerning life or liberty of a person has to be provided in forty-eight hours of the receipt of request.

Similarly, as per the RTI Act, an appeal shall be disposed of within 30 days on the receipt of the appeal by the First Appellate Authority or within such extended period not exceeding a total of 45 days from the date of filing thereof, as the case may be, for reasons to be recorded in writing.

The Act, however, does not prescribe time limit for disposal of 2nd appeal / complaint by the Central Information Commission.
